

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)  
(Kolkata Circuit Bench)**

**Appeal No. 28 of 2013 &  
IA No. 44 of 2013**

**Dated : 1<sup>st</sup> August, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Chhattisgarh State Power Distribution Co. Ltd. ...Appellant(s)  
Versus  
Chhattisgarh State Electricity Regulatory  
Commission ...Respondent(s)**

**Counsel for the Appellant(s): Ms. Suparna Srivastava**

**Counsel for the Respondent(s): Mr. C.K. Rai for R.1  
Mr. P.C. Sen with Mr. Shome for  
BALCO**

**ORDER**

We have heard the Learned Counsel for the parties. Written submissions have been filed the Learned Counsel for Appellant after serving copy on the other side. The Learned Counsel for the Respondents are directed to file their respective written submissions on or before 12.08.2013 after serving copy on the other side. Thereafter, it is open to the Learned Counsel for the Appellant to file additional written submissions after serving copy on the other side.

Post the matter for reporting compliance on **21.08.2013 at Delhi**

**Bench.**

**(Rakesh Nath)  
Technical Member  
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**(Justice M. Karpaga Vinayagam)  
Chairperson**